

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. .... 164 .... of 2002

Applicant (s) .... Malikhan Mahapatra .... Respondent (s) Union of India & others ....  
 Advocate for Applicant (s) M/s N. R. Routray .... Advocate for Respondent (s) ....  
S. Misra

**NOTES OF THE REGISTRY**

~~I.P.O/B.D. for Rs.50/- filed  
 For Registration please.~~

*Defect No. 1 removed.*

*No order for challenge.*

*B. Bera*

*7/4/02*

**ORDERS OF THE TRIBUNAL**

**REGISTER**

*xxxNoxxx*

*Registrar*

Or. No. 1 dated 3.4.2002

Heard the learned counsel for the Applicant. Defect pointed out by the Registry is ignored. Let the O.A. be registered and given a Serial Number.

Heard the learned counsel for the Applicant and Shri D.N. Mishra, learned Standing Counsel appearing on behalf of the Railways, on whom a copy of the O.A. has been served. After hearing both the learned counsels I feel that this case can be disposed of at the stage of admission by issuing simple direction to the Respondents.

The brief facts of this case are that the

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

The copy of Order  
oft. 3.4.02 and O.A.  
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S. O.

My  
12/4/02

applicant's husband, while serving as Store Watchman under the S.E.Railways, passed away on 21.8.2000. The applicant (widow) made a representation to the authorities for providing an employment on compassionate ground in favour of her son, Bidhu Bhushan Mohapatra, who is a Graduate. No heed having been paid to the said grievances of the applicant/her son Bidhu Bhushan Mohapatra, she has approached this Tribunal in the present Original Application.

Having heard the learned counsel on either sides, this O.A. is disposed of with a direction to Respondents herein to consider the grievances of the applicant/her son Bidhu Bhushan Mohapatra for providing an employment on compassionate ground in favour of Bidhu Bhushan Mohapatra, commensurate with his educational qualification. Learned counsel for the applicant undertakes to file a consolidated/detailed representation to the Respondents within a period of 10 days hence. The Respondents to give all anxious consideration to the grievances of the applicant/her son Bidhu Bhushan Mohapatra, within a period of three months from the date of receipt of such representation.

Thus the O.A. is disposed of at the stage of admission. No costs.

Send copies of this order (along with copies of the O.A.) to the respondents and copies of the order be also made available to the counsel for both sides.

*J. S. Salam*  
03/04/2002  
MEMBER (JUDICIAL)